

**Production of Bulk Drugs**

896. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to increase the production of bulk drugs in the country;

(b) if so, the specific steps taken in that direction during the last three years;

(c) the steps taken to make available the drugs particularly Life-saving drugs adequately in the country; and

(d) the steps taken or proposed to be taken to increase the production and export of bulk drugs?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTIL-

<i>Year</i>	<i>Indigenous production of bulk drugs (Rs./lakhs)</i>	<i>Export (all pharmaceutical products) (Rs./lakhs)</i>
1987-88	370.00	289.7
1988-89	549.00	467.6
1989-90*	610.00	856.8

**Payment of Honorarium to Inquiry Presenting Officer**

897. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to refer to the reply given on September 4, 1991 to Unstarred Question NO. 5805 and state:

(a) whether honorarium is paid to officials who are appointed as inquiry officer and presenting officer in the departmental cases under the disciplinary and vigilance rules; and

IZERS (DR. CHINTA MOHAN): (a) to (d). One of the core concerns of the Drug Policy has been to encourage greater production of bulk drugs in the country and from as basic a stage as possible. To this end, the Drug Policy has prescribed various measures including delicensing of bulk drug manufacture, broad banding etc. which are being regularly implemented. For encouraging export of pharmaceutical products including bulk drugs, in addition to other general schemes available to the industry, a one time export scheme has also been in operation under the provisions of the Drug Policy. The production of bulk drugs have continued to show increase in the last three years also, and where indigenous production is not adequate to meet indigenous demand, imports are being permitted. The export trend has also shown an increase. The value of indigenous production of bulk drugs as well as of exports of pharmaceutical items in the last three years, are as follows:-

(b) if so, the details of the orders under which the same is paid?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). In terms of Ministry of Personnel's Office Memorandum No. 134/5/85-AVD.I dated 11th July, 1988 honorarium is paid to Inquiry Officer/Presenting Officer. A copy of the office memorandum is annexed as a Statement.

**STATEMENT**

No. 134/5/85-AVD.I  
 Government of India  
 Ministry of Personnel, P.G. & Pen-  
 sions  
 (Deptt. of Personnel & Training)

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New Delhi, the 11 July, 1988.

**OFFICE MEMORANDUM**

SUB:- Disciplinary Proceedings—Part-  
 time Inquiry Officers—Grant of honorarium.

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The undersigned is directed to say that Govt. is much concerned at the undue delay in the disposal of disciplinary proceedings, particularly those relating to major penalty proceedings. The delay, it has been found, generally occurs at the stage of oral inquiry. Several steps had been suggested in K. Ramanujam's d.o. letter no. 134/2/83-AVD.I, dated the 2nd May, 1985 to ensure that disciplinary cases are disposed of quickly. It is, however, observed that, inspite of the various measures suggested in that letter, a lot of delay still occurs in the disposal of disciplinary cases. It is advisable that the disciplinary cases are revisuad every month by an officer-in-charge not below the rank of a Joint Secretary to Govt. of India and necessary steps taken to expeditis their disposal.

2. One of the measures suggested in that letter was that, wherever a large number of oral inquiries are pending, the Deptt. should earmark some officers to complete the inquiries within time limit to be indicated by the disciplinary

authority. The competent authority, within its financial powers may consider sanction of suitable honorarium where inquiries are not part of their sphere of duties, to the Inquiry Officers/Presenting Officers subject to a minimum of Rs. 250/- and a maximum of Rs. 500/- in respect of Inquiry Officers and minimum of Rs. 100/- and a maximum of Rs. 300/- to the Presenting officers. The amount payable on each Occassion may be decided on merits taking into account the quality/volume of work and its quick and expeditious completion.

3. These orders will take effect from the date of issue and will also apply to inquiries in progress.

sd/-

( B. SEN )

JOINT SECRETARY TO THE  
 GOVT. OF INDIA.

*All the Ministries Departments  
 (Secretary by name)*

Copy forwarded for information to  
 Secy., CVC, New Delhi.

sd/-

( B. SEN )

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